

**Notification No.FEMA.65 /2002-RB dated June 29, 2002**

**RESERVE BANK OF INDIA  
EXCHANGE CONTROL DEPARTMENT  
CENTRAL OFFICE  
MUMBAI 400 001.**

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**June 29, 2002**

In exercise of powers conferred by clause (i) of sub-section (3) of section 6, sub-section (2) of section 47 of the Foreign Exchange Management Act, 1999 (42 of 1999), the Reserve Bank of India makes the following amendments to Foreign Exchange Management (Acquisition and transfer of immovable property in India) Regulations 2000, namely :-

1. (i) These Regulations may be called the Foreign Exchange Management (Acquisition and transfer of immovable property in India) (Amendment) Regulations 2002

(ii) They shall come into force on their publication in the Official Gazette.

2. In the Foreign Exchange Management (Acquisition and transfer of immovable property in India) Regulations 2000, the condition No. (ii) of clause (b) of Regulation 6 shall be deleted and the subsequent conditions (iii) and (iv) shall be renumbered as (ii) and (iii) respectively..

**( K.J. Udeshi )  
Executive Director**

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Sub-Section (i) dated 19.08.2002 - G.S.R.No.578(E)**